

12.00 hrs.

RE. PROPOSED KAR SEVA AT
AYODHYA

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker Sir, despite the grant of permission for Kar Seva by the Supreme Court, around 50,000 personnel of paramilitary forces have been rushed to Ayodhya. Till date neither any incident has been reported from there nor the State Government of Uttar Pradesh has made any request for para-military forces, yet such a large contingent of paramilitary forces has been rushed to Ayodhya purportedly to disturb peace there and it is in violation of the federal structure of our polity. The functioning of the present Government of Uttar Pradesh has been very commendable and except the solitary incident of Varanasi at no other place communal riots have taken place in the entire State during the last one and a half year. Earlier, even at the request of the State Government para-military forces were not made available to the State Government by the Central Government to deal with the menace of terrorism in the Terai region but now when no request has been made by the Government of Uttar Pradesh, paramilitary forces in such a large number have been rushed to Ayodhya. As per my feed back all the buildings and rest houses, have been occupied by the paramilitary forces and on every motorcycle three jawans of the paramilitary forces have been seen roaming there. In this way an atmosphere of fear and terror has been created in the city. The situation has become explosive in the city and the presence of paramilitary forces is likely to pose a threat to peace and law and order situation instead of maintaining peace in the city.

Mr. Speaker, Sir, I would like to submit that a discussion should be held and the hon. Minister of Home Affairs should also make a statement on the issue in the House and should explain as to why the paramilitary forces in such a large number have been posted there. The situation in the city is quite

explosive. The deployment of paramilitary forces by Central Government without having any consultation with the State Government should be immediately stopped. I would like to draw the attention of the House towards the fact that despite the orders of the Supreme Court the Central Government is indulging in such activities. (*Interruptions*)

SHRI MAHENDRA KUMAR SINGH THAKUR (Khandwa): Mr. Speaker, Sir, I would like to draw the attention of the Government towards the critical condition of the Newsprint factory at NEPANAGAR, in Khandwa. This factory once earning foreign exchange for the country is totally in bad shape. At present the factory has got stocks of raw material worth Rs. 14 crore and stock of finished paper worth Rs. 8 crore and paper worth Rs. 10 crore has been sold on credit. All this is happening due to inefficient officers of the factory. As a result of all this, the country is losing the precious foreign exchange. In view of this situation there is a need to ponder over the fate of the employees of the factory.

Mr. Speaker, Sir, such a large factory, a Central Government Undertaking, is not being efficiently run by the inefficient officers posted there. As a result of which stock of raw material worth Rs. 14 crore is lying unutilised there. Paper worth Rs. 10 crore has been sold on credit the payment for which is not being at all received by the factory. 44,00 tonnes of paper worth about Rs. 8 crore is lying unsold and the factory has taken a bank overdraft of nearly Rs. 15 crore. Financial position of the factory is so bad that even the employees are not being paid their dues in time.

Mr. Speaker, Sir, since 1986 NEPA Ltd. has got record stock of raw materials. 52670 tonnes of industrial cane and 18000 tonnes of pulpwood. However, because of the inefficiency of the officers the country is losing huge amount of foreign exchange and is also facing the problem of acute shortage of paper. I would like to request the Government to look into this. (*Interruptions*)

SHRI DAU DAYAL JOSHI (Kota): Mr.

Speaker, Sir, a reign of terror has been let loose by the Central Government in the entire State of Uttar Pradesh. *(Interruptions)*

MR SPEAKER: Listen, it will be nice if such a serious issue is debated upon very seriously in a peaceful environment in the House. If discussion is sought to be held immediately after the Question Hour on such an issue, regarding which no prior notice has been given to the other side, then probably the true picture will not come up before the country and the House. It seems that all efforts are being made by everyone to amicably solve the problem. Therefore, no further problems should be created. If you are so keen then first go through the rule book and only thereafter, raise the issue in accordance with the rules. If such an important issue is sought to be raised without any prior notice, then it won't be proper. You just ponder over all this.

(Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, the hon. Minister is present here. Let him come out with something....

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I do not agree with the hon. Member - he said - that the Government of India is creating a law and order situation in Ayodhya. However, as far as general situation in Ayodhya is concerned, the Government has no problem in giving a statement. I will ask the hon. Home Minister to give a statement tomorrow if he agrees to give on the general situation. *(Interruptions)*

[*Translation*]

SHRI VINAY KATIYAR (Faizabad): They are vitiating the atmosphere. *(Interruptions)*

MR. SPEAKER: Please sit down. Parliament, as I told you, is the highest, supreme and very important institution in the country. If any issue is sought to be debated here, then it should be discussed in such a

manner that every point raised is also properly replied to. If 10 or 20 hon. Members speak simultaneously on such an important issue, then it is quite possible that the main issue could get sidetracked, thereby making all the discussion totally fruitless. If a discussion is considered necessary by you then first ponder over it seriously. Spontaneous reaction and utterances are not good and they also prevent us from discharging our duties. Discussion could be held here. Therefore, I would like to request you to adopt such a strategy that a solution is found, because I do appreciate your feelings and sentiments....

(Interruptions)

SHRI VINAY KATIYAR: It is a very serious issue. On the one hand paramilitary forces are being withdrawn from the Terai region in Uttar Pradesh and on the other hand flag marches are being held in Ayodhya. *(Interruptions)*

MR. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: You have asked for a statement and he has said that the Minister will make a statement.

The authority of the Parliament is eroded if you behave in this manner. If the Members do not follow the rules, the authority of Parliament is lowered. You, please sit down.

(Interruptions)

SHRI VINAY KATIYAR: I would like to submit that the milk meant for children in Faizabad is being diverted to the paramilitary forces. They must speak in a responsible manner. *(Interruptions)*

SHRI VILAS MUTTEMWAR (Chimur): On one side the Government of Uttar Pradesh gives assurances while on the other side its senior leaders want to participate in Kar Seva. *(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, you have given

a good suggestion that the question should be raised in a manner that it is answered too. We are ready to act on your suggestion. But the problem is that it is Zero Hour and I would like to thank you for the opportunity you gave to Shri Madan Lal Khurana to speak....

MR. SPEAKER: Actually I wanted Shri Khurana to raise the question under rules but he insisted, rather stood up to speak.

SHRI MADAN LAL KHURANA: I have already given a notice.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, one thing is there. As it has been indicated, efforts are being made to avert the confrontation on Ayodhya issue. Supreme Court order was also an effort to avert any confrontation and to solve the problem peacefully, it was an effort to let the Kar Seva begin but without violating the order of the court....

SHRI INDRAJIT GUPTA (Midnapore): That is what is actually happening.

SHRI ATAL BIHARI VAJPAYEE: I know that you want this. But in spite of that certain actions are being taken there. No member would have any objection if our friend who has been elected from Faizabad, the district where Ayodhya is situated, expresses his views on this occasion. The hon. Minister of Home Affairs is to give his reply tomorrow. He should also be aware of what the Centre is doing there. What is the need of deploying security forces on such a large scale when efforts are being made to settle the dispute amicably. Is it not creating tension there? I do not think, the Centre wants to create tension there. (*Interruptions*)

SHRI VILAS MUTTEMWAR: Many senior leaders are proposing to visit the site, and this is creating tension there.

SHRI ATAL BIHARI VAJPAYEE: Kindly listen. (*Interruptions*)

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, I would submit to you to kindly allow members of every party to express

their views on this issue.

SHRI ATAL BIHARI VAJPAYEE: A member has got a right to know what were the disturbing circumstances that forced the Army to stage flag march there. If the House is taken into confidence, I think Shri Vinay Katiyar must get an opportunity to speak for two minutes and the hon. Minister of Home Affairs should take those points into consideration when he gives his reply tomorrow. (*Interruptions*)

MR. SPEAKER: You please sit down. Shri Vajpayee is speaking thoughtfully and in an impressive manner. I can not and I will not object to it. But despite this, the difficulty before me is that when members are allowed in this way to speak, they start raising questions one after the other and reply is also given to these questions. It is better if the gravity of the situation lessens but it becomes very difficult if it worsens. If those members had to speak, they should have spoken before Shri Khurana. If they are allowed now, others would also raise similar demands thus creating difficulty. Ministers also want to give reply, and the process continues. If this continues, then it becomes difficult to manage the proceedings. This is a House where we concentrate and discuss the significant issues confronting the country. It is not a matter of any political party, it is a matter concerning the interest of the country, it is an issue of the sentiments and principles. If we develop such feelings, we would not fail to solve any problem. But the problems arise only when we attach more importance to our party interests.

It is very pleasing that the wise and senior leaders always keep all the important factors in view while speaking. But those who have not much experience can cause difficulty if they commit even a little mistake while speaking. That is why my submission is that a proper procedure should be followed to have a discussion; only then the discussion would be meaningful. Otherwise the statements may be misinterpreted. Therefore, my submission to you and the House is to conclude this discussion today itself. Tomorrow you may discuss this matter

THE MINISTER OF COMMUNICATIONS (SHRI RAJESH PILOT): Mr. Speaker, Sir, Shri Atal Bihari Vajpayee made a correct submission. Actually, you said that the hon. Minister wants to speak. Basically, only one thing is dangerous. Yesterday the chief Minister of Uttar Pradesh was in Aligarh and I was in Lucknow. Journalists asked him if he would participate in Kar Seva? He replied that he would go. Asked whether he would not allow the court verdict to be violated, he gave no reply. Today everybody knows that Shri Advani and the Chief Minister of Uttar Pradesh would go to participate in Kar Seva. But no assurance has been given that court order would not be allowed to be violated. This has created doubts throughout the country. The efforts we are making to solve the problem are being undermined. Instead of creating an atmosphere not to violate the court order the matter of participation of a responsible senior leader in Kar Seva is being highlighted....(Interruptions)

[English]

MR. SPEAKER: Let me know if you want discussion.

(Interruptions)

MR. SPEAKER: Let me know if you want to discuss it.

[Translation]

SHRI RAM NAIK (Bombay North) He did not make any such statement. Mr. Speaker, Sir, his statement is incorrect....It is not proper to make allegations against a Chief Minister. It should be expunged.....(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr Speaker, Sir, I am on a point of order. It does not look good to raise a point of order on this occasion, but Shri Pilot is always in the air. It is not proper to level allegation against the Chief Minister. When he was in Aligarh, he himself was in Lucknow..... did he receive a

wireless message (Interruptions)——
Let me complete my submission. Efforts are being made to tackle the problem and not to make it more complicated.

Mr. Speaker, Sir, an affidavit submitted by the Government of Uttar Pradesh in the Supreme Court is relevant. Is it justified on the part of Shri Pilot to raise the matter there just on the basis of a hearsay that he would participate in Kar Seva. (Interruptions)

SHRI RAJESH PILOT: You should add that it would not be allowed to....

SHRI ATAL BIHARI VAJPAYEE: It can be your opinion....(Interruptions)

SHRI RAJESH PILOT: You should announce here that Shri Advani and the Chief Minister would not go there (Interruptions)

Shri Advani is here. He should give an assurance that the court verdict would not be allowed to be violated. The entire country is doubtful in regard to it. You read newspapers....(Interruptions).....slogans are being raised, posters are being pasted in Lucknow, announcements are being made on loudspeakers. What is all this? (Interruptions)

SHRI MADAN LAL KHURANA: We would go to participate in Kar Seva....

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, you have to take the decision. There is too much noise from that side, I am unable to understand anything——

SHRI RAJESH PILOT: The entire country doubts your intentions.(Interruptions)

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, is the Ayodhya issue related only to BJP and Congress?

MR. SPEAKER: No, no, it is related to you also.....

SHRI RAM VILAS PASWAN: Sometimes one thing is said and at other

time the other thing is said. Let there be a discussion on it if you want.....

MR. SPEAKER: I will allow it. At the moment, you please sit down.

(Interruptions)

[*English*]

SHRI INDRAJIT GUPTA: Sir, please allow a full-fledged discussion on this if this kind of cross firing goes on. We have got many things to say. Then how are we to do it?....(*Interruptions*)

MR. SPEAKER: This is exactly what I was trying to avoid.

(Interruptions)

SHRI INDRAJIT GUPTA: Sir, Members like Shri Vajpayee and Shri Pilot are getting up and saying anything as they like. This is an issue agitating the whole House....(*Interruptions*)

MR. SPEAKER: This is exactly what I was trying to say.

(Interruptions)

SHRI INDRAJIT GUPTA: We also want to speak on this. I want to ask for example about the statement made by the Defence Minister in the presence of the Prime Minister....(*Interruptions*)

MR. SPEAKER: Please do not ask it today.

(Interruptions)

SHRI INDRAJIT GUPTA: But according to the Chief Minister of Uttar Pradesh....(*Interruptions*)

MR. SPEAKER: Now you also want to prolong the discussion.

SHRI INDRAJIT GUPTA: Yes, of course, when you are allowing some people and not allowing others. Please allow a proper

discussion on this. Allow everybody in the same manner... (*Interruptions*)

MR. SPEAKER: It should not be the responsibility of only the Presiding Officer to see that we discuss the matter in a proper manner. It should be the responsibility of each one of us sitting here in the House. I have said that if you want a discussion on this, please give a notice and then I will consider it. And at the same time I have total Shri Khuranaji also not to raise this matter today and asked him to give a notice.

(Interruptions)

SHRI BASUDEB ACHARIA(Bankura): Inspite of that, you allowed him....(*Interruptions*)

MR. SPEAKER: How do I talk if you get up when I am standing. You finish it and I will speak later on.

(Interruptions)

SHRI INDRAJIT GUPTA: Sir, you have said just now that you requested Mr. Khurana not to raise this issue today. Why did you allow him then? If you have requested him and if he does not accede to your request, why did you allow him to say something?(*Interruptions*)

MR. SPEAKER: Let me complete what I have to say. My throat is not well. After five minutes, I would not be able to talk also. If I have to raise my voice, I would not be able to speak also. I have already said that it should not have been raised. But in this Hour, all sides have been raising the issues even without obtaining the permission of the Presiding Officer. One day you take that plea; the next day someone else takes the plea and the third day someone else takes the plea. And it becomes very difficult. Please understand that the issues are very delicate. They are not Party issues. They are national issues. They go to the very root of it. That is why, please do not prolong the discussion. Please do not get up and make the statement on the spur of the moment. Please consider everything relating to it and give a notice to

me regularly. I will consider it. And if this august House wants to discuss it, I shall have no objection and nobody can have any objection. But without doing that, if you are getting up and making the statement on the spur of the moment, we are not helping ourselves. Please help me by not prolonging this discussion. Please consider it today and come back to me tomorrow and we will consider it.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I would like to draw your attention towards the deteriorating law and order situation in Delhi, the capital of the country and I would like to say that the condition of law and order is continuously deteriorating specially in the East Delhi. I read in the newspaper on 25th that one Rajesh Mittal was killed in a factory. During the last four months alone many incidents of murders have taken place in ten factories under Seemapuri police station and a number of incidents of dacoities have taken place under the jurisdiction of same police station. Children are kidnapped and a sum of rupees fifty thousand or lakh or five lakh is demanded in ransom to secure their release. Leaders of various political parties are kidnapped and then they are released after getting a huge amount in ransom. I would like to tell you that I met the hon. Home Minister and Shri Jacob Saheb and the Police Commissioner on 26th in connection with the incident that took place on twenty fifth of this month. I would like to submit that law and order situation in Delhi is the responsibility of Central Government as there is no popular Government in Delhi and Parliament is in session. Therefore, I would like to urge that Government should pay serious attention towards the deteriorating law and order situation in Delhi. Government should inform the House regarding the number of incidents of murders, rapes, dacoities and kidnaping that took place in Delhi during the last six month. It is a very serious matter that under the very nose of the Government all such incidents are taking place in Delhi where there is Parliament and the office of the Prime Minister. This a very grave and serious

matter and Government should make a statement in the House detailing the steps being taken in order to improve the deteriorating law and order situation in Delhi.

SHRI KALKA DAS (Karol Bagh): Mr. Speaker, Sir, the deteriorating law and order situation in Delhi is a matter of deep concern.

12.26. hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Delhi Police has become totally unbridled. It is working according to its fancies and will. Consequently a number of incidents of murders have taken place. Just now a case of murder of a shopkeeper was pointed out by Shri Paswanji. When his funeral procession was being taken out some people of D.S.P.'s office tried to stop the procession and beatened the people accompanying the procession. This is the present state of affairs of Delhi police. It has become totally unbridled. The law and order situation is very critical. Delhi is the capital of this country and union territory, therefore, directions should be issued by the Central Government and Delhi Police should be checked and restrained. The citizens of Delhi are distressed over the behavior of Delhi Police. This is a matter which needs serious thought by the Government.

[*English*]

MR. DEPUTY SPEAKER: Hon. Members, we have got 35 minutes at our disposal and there are 21 names. If each one were to speak for one minute, I think, we can cover the entire thing. Therefore, I need your co-operation. Secondly, if you just permit me to go according to the list, which is before me, I think, everybody can speak. But, there is one thing, nobody should misunderstand this. The first five Members all belong to BJP, then sixth-Congress (I) and seventh-Janata Dal, like that. Shall I call the names?

SHRI RAM VILAS PASWAN (Rosera): I do not understand what is this five-BJP, six-Janata Dal.

MR. DEPUTY SPEAKER: The question is that those who come to the Office at 10 O' Clock and give their applications, their names are listed according to the list. there is no pick and choose. If you just permit me, I shall go according to the list, so that we can complete it within thirty-five minutes.

(Interruptions)

MR. DEPUTY SPEAKER: Let us be very fast. We have agreed to go according to the list.

SHRI NITISH KUMAR (Barh): Sir, I submit that the Members from other parties and other States should also be allowed to speak. *(Interruptions)*

[Translation]

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): Mr. Deputy Speaker, Sir, the law and order situation in Dilshad Garden and its adjoining areas has been very grave for the last four months. I would like to draw Government's attention towards it. During the last four months three businessmen have been killed and many incidents of rape and snatching of bags etc. have taken place. Just 15 days before a person was stabbed and a sum of Rupees four lakh was snatched from him. A few days back a person named Mittal was murdered and his funeral procession was lathi charged by the police. I consider it an immoral act of the Police. It is the height of everything and no person, no Government no man can tolerate it. I would like to submit that the person responsible for giving orders of lathi charge should be suspended forthwith. The whole incident should be enquired into and action should be taken against the guilty persons.

SHRI DATTATRAYA BANDARU (Secunderabad): Mr. Deputy Speaker, Sir, an additional S.P. was murdered in Hyderabad at 4.00 P.M. yesterday. This is not an ordinary incident of murder. The terrorists of Kashmir and activists of JKLF had come to our village Dhauli Chowk. Hyderabad to kill the S.P. Additional S.P. had gone there in search of them. A number of

bullets were fired on him. His accompanying gunman Shri Venkateshwar Rao was also murdered in the same area in Hyderabad.

Mr. Deputy Speaker, Sir, I would like to ask the Home Minister and Prime Minister as to why the Pakistani Nationals whose period of passport has expired are not being sent back to their country. These people are three thousand in number. Why no action is being taken against such individuals? The terrorists of Kashmir are not active only in Kashmir, they came to Hyderabad and fired bullets on the Additional S.P and killed him. Therefore, I would like to submit the hon. Minister that action should be taken against the people whose passports have expired so that terrorism does not spread to other parts of the country.

[English]

SHRI DWARKA NATH DAS (Karimganj): Sir, the oil-seeds production in the State of Assam is so to say very low, but there is sufficient scope for growing such seeds in this State. I feel it will be one of the leading States in oil-seeds production provided Central assistance is forthcoming. In dry season, by extending irrigation facilities, mustard seeds could be grown in thousands of acres of land throughout the State and in this way, it may attain self-sufficiency in the field of edible oil with simultaneous development of rural small industries. The farmers of Assam hardly reap two harvests per annum and as such, crop rotation is absent there. The farmers are hard-hit because of lack of multiple cropping.

So, I urge upon the concerned Central Ministry to initiate a special scheme through *Jawahar Rozgar Yojana* to grow more Rabi Crops in the State of Assam by extending adequate irrigation facilities.

[Translation]

SHRI VIRENDRA SINGH (Mirzapur): Mr. Deputy Speaker, Sir, the biggest carpet industry of the country is in Bhadoni, Mirzapur. Country earns foreign exchange of more than one thousand crores of rupees from this

industry. But it seems some elements have hatched a conspiracy to destroy this carpet industry and people like...** are involved in the conspiracy. They are taking money from foreign countries and working for the destruction of this industry at their instance. They are misinterpreting the definition of bonded labour and child labour and are trying to destroy this industry. They have formed the voluntary organisations and have received the money from the national and international sources in the name of liberating the child labour and bonded labour. They have been launching the comparing for the liberation of child labour and bonded labour through newspapers, magazines and Doordarshan etc. in my constituency. This is a matter of my constituency.

Mr. Deputy Speaker, Sir, there is nothing for whose liberation funds are being collected on national and international level and this amount is being misused. This is a question of country's reputation. India's reputation is being tarnished by using the foreign media and receiving the money from foreign countries. The Festival of India is being organised in Germany very soon. The carpet industry would also take part in that festival. Indian carpets are much better than the carpets manufactured anywhere in the world. The carpets manufactured in Bhadoi have a great name in the world. But Shri Swami is bent on destroying this carpet industry in the name of child labour and bonded labour. I would like to urge the Government that his passport should be cancelled. A person like..** should be arrested. A Central Minister Shri Khursheed Alam Khan had once issued a statement...(Interruptions)

[English]

MR. DEPUTY SPEAKER: You cannot make any allegation against a person who is not present in the House. That portion will be expunged.

(Interruptions)

SHRI SYED MASUDAL HOSSAIN

(Murshidabad): Sir, he is repeatedly mentioning the name. It should not be a part of the record.(Interruptions)

MR. DEPUTY SPEAKER: I have already said that any allegation or reference against any person who is not present in the House will not form part of the record.

(Interruptions)

[Translation]

SHRI VIRENDRA SINGH: Such a person, who is misusing public money in the name of an organisation should be arrested. He is bent upon destroying the carpet industry. India is earning foreign exchange worth one thousand crore of rupees. This is a matter of country's reputation.(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Deputy Speaker, Sir, this is a very serious matter. It should be taken seriously.

SHRI VIRENDRA SINGH: Fate of fifteen lakh people of my constituency is linked with it.....(Interruptions)

[English]

MR. DEPUTY SPEAKER: I will not allow others whose names are not here.

(Interruptions)*

MR. DEPUTY SPEAKER: That will not go on record.

(Interruptions)

MR. DEPUTY SPEAKER: Those hon. Members, whose names are not found here in the list, will not be called to speak and they are not expected to speak. Let us follow certain decorum in the House. Shri Anna Joshi may speak now.

SHRI ANNA JOSHI (Pune): Mr. Deputy

**Expunged as ordered by the Chair.

*Not recorded

Speaker, Sir, as per the demand of Central Government, the Government of Maharashtra has forwarded to the Ministry of Surface Transport, Government of India and proposal of 11 State Highways for declaring them as National Highways. Thereafter the Central Government informed the State Government on 9.5.1986 that due to shortage of funds in Seventh Plan, it would not be possible to declare any new National Highways. Since then, since five years now, the issue is pending. It is a matter of public interest. But the Central Government has not paid any attention to this issue.

The same list was again submitted to the Central Government when the Eighth Plan was discussed. However, the note regarding the 11 State roads suggested for declaration as National Highways was accepted.

After many more discussions, the hon. Minister of Surface Transport informed that the said issue will be considered at the time of declaration of new National Highways during the Eighth Plan. Now that the Eighth Plan has come into force, we appeal to the hon. Minister of Surface Transport, through you, to declare the proposed 11 State highways or at least some of them as National Highways.

[*Translation*]

SHRI MOHAMMAD ALI ASHRAF FATMI: I would like to raise a very important issue in the House. Recently Satish Chandra Committee was constituted, which has deleted seven languages from U.P.S.C. examinations. I would not like to say anything about other languages but three particular languages are used by a large section of people in India. These languages are Arabi, Persian and Pali. These three languages have been deleted and as a result of it, there is a widespread resentment among the people.

Yesterday a number of people staged demonstration at Boat Club and registered their protest in this regard. I urge upon the Government that these three languages

should be reincluded in the U.P.S.C. examinations because 10 thousand students are studying these languages in colleges and universities. At least 300 persons are engaged in research work in Persian and Arabi languages. A large part of history of India is written in Persian, besides this there are 30-35 Arab countries in the world, and our diplomats represent our country in these Arab countries, so there is a great need of Persian knowing persons to work in the countries.

Therefore, I request the Government to reconsider the issue and take necessary steps to reinclude these languages in the U.P.S.C. examinations.

[*English*]

SHRI NIRMAL KANTI CHATTERJEE (*Dumdum*): One point I want to mention here in this connection. We had been to Lakshadweep. (*Interruptions*)

MR. DEPUTY SPEAKER: Kindly hear me. Everybody wants to ask something or the other on every subject which come before the House. Therefore, you all have agreed that those Members whose names are found here are to be called.

(*Interruptions*)

MR. DEPUTY SPEAKER: In Zero Hour also you should have some morals.

SHRI NIRMAL KANTI CHATTERJEE: It is completely a different thing. We have gone to Lakshadweep on behalf of the Public Accounts Committee. At Lakshadweep they say the literacy is eighty per cent. We enquired and found to our surprise that everybody literally knows Arabic. Here Arabic is not recognised and therefore, they say that 20 per cent of the population are not literate. I want to mention this in connection with his deposition and draw the attention of the entire House to this interesting fact. (*Interruptions*)

MR. DEPUTY SPEAKER: If we, ourselves have agreed for certain things and

if we ourselves have to violate it, what is the fund of agreeing for certain things on the floor of the House? There should be some morals.

(Interruptions)

[Translation]

DR. RAMESH CHAND TOMAR (Harpur): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government towards declaring important highways of Uttar Pradesh as national highways. The Government of Uttar Pradesh have time and again requested the Union Government to declare some important highways of the state as national highways. Some of important highways among these are — Delhi—Aligarh — Etah — Kanpur highway, which is 405 kilometre long; Delhi-Ghaziabad-Meerut-Haridwar-Rishikesh-Joshimath-Badrinath highway which covers a distance of 524 kilometre; Mirzapur - Allahabad - Banda - Jhansi highway which covers a distance of 474 kilometre. The State Government have sent the proposals of these highways to the Ministry of Surface Transport but no decision has yet been taken in this regard. I would like to demand from the Government that in view of the importance of these highways these should be declared as national highways as soon as possible.

MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy Speaker, Sir, the Government of Uttar Pradesh has a proposal of constituting four Selection Boards by dissolving the Uttar Pradesh Secondary Education Service Commission to appoint the teachers in recognised schools under Intermediate Education Act, 1921. This Bill has been passed by both the Houses of the State Legislature. Now it is pending with the President for his approval. Besides other things the provisions have been made in this Bill to discontinue the system of appointment of *ad hoc* teachers and to regularise services of some *ad hoc* teachers. The education system has come to standstill due to lack of teachers in Uttar Pradesh and particularly in the hilly areas. There are less than 50 percent

teachers in schools and colleges. Honouring the feelings of the public, the Government should take necessary action and arrange to get the approval of the President immediately.

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Deputy Speaker, Sir, approximately one lakh opium cultivators in Mandsaur, Rattam and Ujjain districts of Madhya Pradesh are facing a lot of difficulties. Recently, the Government have framed a policy about opium. As a result of this policy on the one hand a lot of discrimination has been made between the farmers of Madhya Pradesh and Uttar Pradesh and on the other hand injustice has also been done with the farmers of Madhya Pradesh. Contrary to these principles of policy farming, the officials are cancelling their licences arbitrarily and are reluctant in hearing their appeals. In such a situation the future of one lakh farmers is in dark. Opium farming is not only useful to the farmers or it is a cash crop for them but the Government also earns sufficient foreign exchange through it. The Government should make efforts to save such foreign exchange earning crop and the hon. Finance Minister should make a statement in this regard in the House.

[English]

SHRI RAM NAIK (Bombay North) Mr. Deputy Speaker, Sir, the services of Indian Airlines have been notorious for their irregularly and low standard of efficiency. The services have reached their lowest ebb now and hardly any flight is running in time. The management of Indian Airlines is confusing the issue of the demands of the pilots. Their demands are security-based and the Indian Airlines management is trying to project that there are only monetary and trade union demands. The issue is being confused. The Pilots' association has now given the notice of strike. 19 Pilots have been suspended so far and the President of the Pilots' Association has also been suspended only yesterday. The point is, the Minister has told us what the management has done. Now, I want to know what the Minister is doing to see that this issue is sorted out. I demand that the Minister should have some discussion

with the Pilots' Association, listen to their demands and then he should take a proper decision. Otherwise, the passengers will face a lot of inconvenience. The management is unnecessarily putting the passengers into a lot of difficulties. So, I demand that the Minister should have direct negotiations with the Pilots' Association.

SHRIRAMKAPSE (Thane): Mr. Deputy Speaker, Sir, I wish to raise the following matter of urgent public importance. The consumers of LPG gas are going to be hit hard due to non-availability of cylinders on account of threatened closure of distributing outlets all over the country by the All India LPG Distributors Federation, as their longstanding demands have not been accepted by the Ministry of Petroleum and Natural Gas. I would, therefore, urge upon the Government to take immediate steps to settle the matter and save the consumers from hardships. *(Interruptions)*

SHRI ANNA JOSHI (Pune): Mr. Deputy Speaker, Sir, I would like to support what Mr. Ram Kapse has said just now. It is a very grave situation. *(Interruptions)*

MR. DEPUTY SPEAKER: How can you take up that issue? You are a signatory to this agreement. How can you do this?

(Interruptions)

Translation]

SHRI VISHWANATH SHASTRI (Gazipur): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government towards gauge conversion of Chhapra - Aunrihar metre gauge line.

The Government had already approved this conversion work several years ago but the construction work started only two years back. In spite of the delayed start of work on this line very little amount of fund had been allocated for this conversion work, and it was difficult to complete this work within the stipulated time frame, now whatever nominal

work was going on, that has also been stopped. Necessary equipments and material which had been brought here for this conversion work are also being diverted to some other place. The attitude of Railway department shows that it would not like to complete this work of gauge conversion within the stipulated time frame.

In this regard I had written to the hon. Minister of Railways. Replying to my letter the hon. Minister said that neither the gauge conversion work is stopped nor it will be stopped. Now not only the work has been stopped but also the material and equipments are being shifted to other places. As a result of it, there is a widespread resentment among the people of Gazipur, Ballia and Chhapra. The people of these districts regard it an unfair action and a discriminatory act against the Purvanchal region.

Therefore, I request to the Government to take this issue seriously and give directions to the Department of Railways not to stop this gauge conversion work. Otherwise it may cause the serious consequences in view of the prevailing resentment among the people.

SHRI SANTOSH KUMAR GANGWAR (Bareilly) Mr. Deputy Speaker, Sir, through you I would like to draw the attention of the hon. Finance Minister that after prolonged discussion for the last 2-3 years with All India Rural Bank Workers Organisation it has been decided that Bhartiya Gramin Bank will be set up. High level meeting the officers of the Reserve Bank of India had agreed in principle and it was expected that the report would be submitted by 15 September.

In this regard I would like to inform that the Narsimhan Committee has also recommended separate entity of the Regional Rural Banks. In this connection, the Government has also announced the implementation of the recommendations of the committee. I came to know that the Government has received the proposal in this regard but is delaying its establishment. I request the Government to make an announcement in this regard immediately

and Bhartiya Gramin Bank should be established in the country.

[English]

SHRI KODIKKUNIL SURESH (Adoor): Mr. Deputy-Speaker, Sir, the recent statement by some BJP leaders that they did not consider Mahatma Gandhi as the father of the nation has caused pain and anguish in the hearts of millions of patriotic countrymen. Their Party leaders some of them in Kerala have repeated it many times. It is the height of ungratefulness that any Indian should question the wisdom of calling Gandhiji the father of the nation. They are not only hurting the sentiments of the patriotic Indians but they are repudiating the whole contribution Gandhiji had made to liberate India.

I take this occasion to request ** to clarify whether Gandhiji is the father of the nation or not. The country wants to know it.

[Translation]

SHRI RAM KAPSE: Mr. Deputy Speaker, Sir, he is speaking about Advaniji. He has not given notice to Advaniji.

[English]

He has not given notice to Advaniji.

MR. DEPUTY SPEAKER: It is objectionable. We shall remove it. It will be removed.

(Interruptions)

MR. DEPUTY SPEAKER: We have to bring on the floor of the House such relevant matters pertaining to the commonmen. My feeling is in Zero Hour, there are other important subjects. This kind of subjects, in the normal course, you can take them up under the provisions of different rules and procedures. I do not know why we are wanting to use this opportunity.

SHRI LAETA UMBREY (Arunachal East): Sir, the National Highway No.52 and

National Highway No. 37 were damaged at severel points. The roads were damaged sometime in April this year in floods and the matter was brought to the notice of the concerned authorities but nothing has been done so far. It cause great difficulties to the people of Dibang Valley and Lohit district of Arunachal Pradesh and Tinsukia district of Assam.

I request the hon. Minister of Surface Transport to immediately take certain steps to restore the damaged roads and also I request the hon. Minister of Water Resources to take immediate steps for food protection measures before the next monsoon. Otherwise by the next monsoon, the entire upper Assam is likely to be under water.

SHRI P.C. THOMAS (Muvattupuzha): Sir, the Hindustan Newsprint Ltd., is a newsprint factory in Kerala working in Vellore. It is working very well and making profit. I undersand for the last two or three years, very good profit has been made. This year also it is going towards high profit. But the labourers there are now perturbed as there is a news in the Press that this company is going to be given to some private agency as the Hindustan Paper Corporation (HPC) as such is at a loss. This is only one of the subsidiaries of HPC. But this has got independent entity with the separate management and with a separate MD. I would suggest and pray that it should not be given to the private sector as such. Any kind of disinvestment against the policy, I would submit, will be very dangerous. This profit-making public undertaking should not be disturbed at any time.

SHRI MRUTYUNJAYA NAYAK: (Phulbani): Sir, India has displayed an important role in the socio-economic and political life of the international organisation. It has exhibited significant contribution to discharge serious responsibility to achieve the cause of international peace. India as a permanent member and chairman of Non-Aligned Movement which it headed as president of the Security council for two times, has been very genuine and worthy to

**Expunged as ordered by the Chair.

become a permanent member of the Security Council. This august House should unanimously pass a resolution to uphold and acclaim our genuine demand in this regard.

SHRI RUPCHAND PAL (Hooghly): For some time now, this Government has been systematically and concertedly moving towards dismantling and weakening the public sector. Now a shocking piece of news has come out in a section of the Press about the engineering giants in the public sector, the Bharat Electricals Ltd. There is a move to take over this BHEL by multinational company, GEC Alstom NV. This is going on for quite some time now. Once there was an attempt to compel them to commercially borrow from international money market which has weakened them. Ultimately there was disinvestment and this has further accelerated the process of weakening. Now the most shocking part of it is that they are attempting to hand it over and negotiations are going on to sell it out to a multi-national company GEC Alstom NV. The hon. Minister is present. He should respond to this disturbing news that has come out and clarify. *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): I have given notice for two days. He mentioned about Hindustan Paper Mills. BHEL is one of the purchase stories in India and it is one of the biggest organisations in the public sector. It should not be handed over to multi-national companies. We are now succeeding in competing with international organisations and we are getting tenders and orders from not only this country but outside also. If BHEL is handed over to the multi-nationals, then we must understand that we are handing over to the multi-nationals the entire economic structure of our country. The hon. Minister promised that he will respond. He will assure that it will not happen. Let him respond to the House and assure the House that it will not happen. Let him answer. *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES (SHRI P.K.

THUNGAN): It is absolutely wrong charge that we are going to hand over BHEL to multi-nationals. It is absolutely wrong charge. I would like to assure the hon. Member that at the moment we do not have any proposal to hand over or make such negotiations with multi-nationals. Of course, we will certainly keep the interests of BHEL uppermost. We will keep the interest of the country uppermost. Of course, we need investment from some investors. There is no dispute in that. But the charge that we are going to hand over BHEL is a wrong charge.

SHRI AJOY MUKHOPADYAY (Krishnagar): It is reported in the Press that the United States of America and the European Community have entered into a secret agreement to work together in the Uruguay Round to press some countries including India so that they fall in line with their joint demands and open their markets to the US Banks, insurance companies and security funds. But it is a very serious matter of national interest. In fact, such a move is against the sovereignty of this country. So, I would request the Government to respond immediately and to clarify the whole matter to remove the confusion.

[Translation]

SHRI HARADHAN ROY (Asansol): Sir, we have drawn the attention of the Government in this House towards the Raniganj Coal mines time and again *(Interruptions)*. Uncertain mining is going on there which has created danger. Consequently, residents in 46 rural and urban areas have been issued notice to vacate the area. *(Interruptions)* Bungling of crores of rupees is going on there. *(Interruptions)*

13.00 hrs.

Mr. Deputy Speaker, Sir, on 17.9.92, a mine caved in Madhusudanpur colliery in Kajora area, and this accident resulted in the death of one labourer and two others were seriously injured. Later on the land caved in every where around Madhusudanpur village which resulted in cracks in many houses in Bawdipara, Santalpara areas etc. The

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 adjoining villages were also affected, land caved in and cracks developed in many houses in Dangajpara, Kajora and Bhangipara etc. The agricultural land has caved in from 2 to 40 feet. To rehabilitate the residents of Madhusudanpur village, the jhuggies (hutments) have been constructed but as there is no arrangement of water and electricity nobody has shifted there and everybody is living in those dangerous houses, where any mishap can occur any time. Instead of solving their problems the Government is making a fun of those people. The hon. Minister says that he is ready to give funds to the Government of West Bengal but the State Government is not ready to take the amount, which is obviously wrong. The West Bengal Government says that it is the responsibility of the Central Government and therefore the latter should shoulder it. People are being killed in these mishaps daily and their life is in danger but the Central Government is doing nothing. If no proper arrangements are made by the Central Government, mining of coal will be stopped. Like wise, in the name of sand stowing, bungling of crores of rupees is going on there; but actually the work is not being done due to which the mines are caving in and other such accidents take place.

The Government should pay attention to all such things and action should be taken against the guilty persons. (Interruptions)

[English]

MR. DEPUTY SPEAKER: It will not go on record.

(Interruptions)*

[Translation]

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government towards the sever problems of the farmers of Himachal Pradesh. Sir, the support prices of apple had already been withdrawn in Himachal Pradesh and today the crop of potato is also rooting and there is nobody to

*Not recorded.

purchase it. In the villages in my constituency, like Jubbel, Kotkhai, Rohdu etc. the farmers grow the seeds of potato but their crops is rottings. The farmers have spent thousands of crores to grow and to bring this crop in the market but today, it is not being purchased at any cost.

Sir, my submission to the Government is that if the Himachal Government can not give support price to the potato and ginger growers then the Central Government should extend a helping hand so that the farmers can recover the loss, otherwise they will not be able to survive. Therefore, the Government should pay attention to it immediately so that the problems of the farmers can be solved.

SHRI LAKSHMI NARAIN MANI TRIPATHI: (Kaiserganj): Mr. Deputy-Speaker, Sir, I would like to draw the attention of the Government through you, towards the problems of the farmers of Uttar Pradesh. The licences of sugar mills in Uttar Pradesh are lying pending with the Central Government due to which the sugarcane crop of the farmers is not being crushed. The hon. Prime Minister had assured to give licence to 17 sugar mills in Uttar Pradesh, but no decision in this regard has been taken as yet.

Sir, in Chitwaria district - Bahraich licence had been issued by the Central Government to set up a sugar mill in co-operative sector, named as Kisan Sahkari Sugar Mill. The land was also purchased to set up the sugar mill. But due to lack of funds, the Government decided to set up this sugar mill in private sector and it was handed over to private entrepreneur. But the said mill which is proposed to be set up in the private sector has not been issued licence so far.

The setting up of the mill has come to a stand still as the letter of intent has not yet been issued. The farmers of Bahraich district are primarily engaged in growing sugarcane only. The crushing of sugarcane is a major problem for them. Either the sugarcane withers and dries up in the fields or they are compelled to sell their sugarcane at cheap rates to the private crushers.

I seriously demand from the Central Government that arrangements should be made to issue immediately a licence and letter of intent to set up the proposed Kisan Sahkari Sugar Mill in Chitwaria in district Bahraich.

Besides, I would like to submit that the hon. Prime Minister should immediately take a decision in regard to honouring the assurance to give licences for 17 sugar mills.

[*English*]

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Deputy-Speaker, Sir, I thank you for permitting me to apprise the House of the situation on Bosnia-Herzegovina which has been in the news for the last six months. But the tragedy has now reached an unprecedented proportion. The media in the West has commented that unless firm international action is taken immediately and effectively, with the winter setting in and the people facing a huge shortage of food, drugs and other essential material - where more than a lakh and fifty thousand people had lost their lives in the civil war perhaps a million may lose their lives on account of these shortages. That will be the tragedy of the century. Now the Silence of the international community is rather amazing. There is a Civil War Situation. A neighbouring country has virtually attacked the republic of Bosnia-Herzegovina, occupied parts of it and is giving full support to the rebel elements in that territory. It is the duty of the international community to protect the sovereignty and territorial integrity of Bosnia-Herzegovina and to that I notice that India has taken charge of the presidency of the Security Council and therefore a great responsibility lies on our shoulders. I appeal to the Government of India to discharge its responsibility to see to it that firm international action is taken to punish the republic of Serbia to protect not only the sovereignty and territorial integrity of Bosnia-Herzegovina, but also to provide immediate and necessary much needed relief for the people of Bosnia-Herzegovina.

MR. DEPUTY SPEAKER: Mr. Devegowda, the rule is that such of those

people who come to the office and give notice, their names are being listed here. I have called out all those persons' names listed here.

SHRI H.D. DEVEGOWDA (Hassan): I do not want to quarrel with the chair. I went to the hon. Speaker on Friday morning and requested him that I have given calling attention motion and it has not come in ballot and again I have given notice under Rule 377 and that too not come in ballot. I have come here only to do my little job for my people. That is all.

MR. DEPUTY SPEAKER: It is true, normally Zero Hour is expected to come to an end at one o' clock.

SHRI H.D. DEVEGOWDA: I went to the hon. Speaker on Friday....

MR. DEPUTY SPEAKER: What is your point? Ar, how we are deviating.

SHRI H.D. DEVEGOWDA: Your goodself also know this matter; there is no fund in unnecessarily wasting the time of the House.

The virginia tobacco growers in Karnataka, that is in five districts of Mysore, Hassan, Coorg, Chickmagalur, Shsimoga districts are in great difficulties. They have produced about 30 million kilograms of tobacco and the ceiling limit fixed for Karnataka is 20 million kilograms. At the same time, the ceiling limit fixed for Andhra Pradesh is 130 million kilograms.

Last year, about 50 authorised buyers were participated in the auction and the growers got a price of Rs. 42 per kilogram and this year even after two months; delay not more than four to five buyers have come forward to participate in the auction yard. Last year, USSR and Brazil were the main buyers. Due to certain political development, they are not in a position to buy unless some credit facilities are made available. Taking advantage of this situation, clandestine operation is going on and with the connivance of the lower level employees of the Tobacco

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Board. The buyers are purchasing the tobacco at Rs. 18 to Rs. 20 per kilogram outside the auction yard which is not going to fetch even 50 per cent of the actual cost of cultivation to the growers.

Shri Kurien is here. I have written a letter; he has also responded to my letter. But unfortunately nothing is being done. To prevent this, the Tobacco Board must enter the market; for that at least Rs. 50 crore must be made available as loan to Tobacco Board by the Government of India. Secondly, at least a loan of Rs. 50 crores must be given to authorised buyers on bank guarantee, so that they can participate in the auction.

About the cotton growers, your good self knows that firing took place and your party also went there. I want only to mention one or two points about it. Last year, first class quality of cotton was sold at Rs. 1700 per kilogram. This year, the same cotton is not even sold for Rs. 1000 per kilogram. The traders are taking advantage of the situation in collecting 15 per cent to 20 per cent commission and in some cases, the growers are selling for distress sale and they are receiving only ten per cent of the value of the sale and ninety per cent of the sale value is to be collected after the Textile Mills pay the amount to the traders. At least ten lakh bales of cotton must be permitted to export without any delay as the production is more than 45 lakh bales than the internal consumption by the Textile Mills in the country.

Secondly, the Cotton Corporation of India must be made to purchase at least ten lakh bales to save the cotton growers from this misery. They are only a silent spectators and they are not doing anything even though there is a big market in Kottur. There was an agitation by the farmers; two deaths took place on account of police firing in Kottur in Karnataka. A tense situation is prevailing even now in Karnataka.

So, I demand that the Government of India must take early steps to save the cotton and tobacco growers; I request them to allow export of cotton and the money must be

made available for the farmers. Thank you very much, Sir.

13.10 1/2 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the SAARC Convention (Suppression of Terrorism) Bill, 1992, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1992"

13.10 3/4 hrs.

SAARC CONVENTION (SUPPRESSION
OF TERRORISM) BILL, 1992.

As passed by Rajya Sabha

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the SAARC Convention (Suppression of Terrorism) Bill, 1992, as passed by Rajya Sabha on the 26th November, 1992.

13.11 hrs.

STATEMENT BY MINISTER

**Enhancement of Assistances to Artists
and Voluntary Agencies in the Field of
Performing Arts.**

[English]

THE DEPUTY MINISTER IN THE
MINISTRY OF HUMAN RESOURCE